



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १०, अंक ३१(१२)] सोमवार, डिसेंबर १६, २०२४/अग्रहायण २५, शके १९४६ [पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक ९०

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of Article 348 of the Constitution of India, the following translation in English of the Hyderabad Abolition of Inams and Cash Grants (Amendment) Bill, 2024 (L.A. Bill No. XXIX of 2024), introduced in the Maharashtra Legislative Assembly on the 16th December 2024, is hereby published under the authority of the Governor.

By order and in the name of the
Governor of Maharashtra,

SATISH WAGHOLE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

L. A. BILL No. XXIX OF 2024.

A BILL

*further to amend the Hyderabad Abolition of Inams and
Cash Grants Act, 1954.*

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Hyderabad Abolition of Inams and Cash Grants Act, 1954 for the purposes hereinafter appearing ; and, therefore, promulgated the Hyderabad Abolition of Inams and Cash Grants (Amendment) Ordinance, 2024 on the 24th September 2024 ;

Hyd. Act
No. VIII
of 1955.
Mah.
Ord.
VIII of
2024.

भाग आठ-१०-१.

HB-2135—1.

महाराष्ट्र शासन राजपत्र असाधारण भाग आठ, डिसेंबर १६, २०२४/अग्रहायण २५, शके १९४६

AND WHEREAS it is expedient to replace the said Ordinance, by an Act of the State Legislature ; it is hereby enacted in the Seventy-fifth Year of the Republic of India as follows :—

Short title and commencement.

1. (1) This Act may be called the Hyderabad Abolition of Inams and Cash Grants (Amendment) Act, 2024.

(2) It shall be deemed to have come into force on the 24th September 2024.

Amendment of section 2A of Hyd. Act No. VIII of 1955.

2. In section 2A of the Hyderabad Abolition of Inams and Cash Grants Act, 1955 (hereinafter referred to as “the principal Act”), to sub-section (3), the following proviso shall be added, namely :—

Hyd. Act No. VIII of 1955.

“ Provided that, where in exceptional cases, upon complaints regarding legality of decision of officer under sub-section (1), the State Government is satisfied that it is necessary to examine the legality, propriety or regularity of such orders even after expiry of the period of one year, the State Government or the Divisional Commissioner authorised by it, may exercise such powers after expiry of the said period.”.

Amendment of section 6 of Hyd. Act No. VIII of 1955.

3. In section 6 of the principal Act, in sub-section (3),—

(1) in clause (a),—

(a) in the first proviso, for the words “fifty per cent.”, the words “five per cent.” shall be substituted ;

(b) in the second proviso, for the words “fifty per cent. of the current market value of such land”, at both the places where they occur, the words “five per cent. of the current market value of such land” shall be substituted ;

(2) in clause (b), in the proviso, for the words “fifty per cent.”, the words “five per cent.” shall be substituted.

Repeal of Mah. Ord. VIII of 2024 and saving.

4. (1) The Hyderabad Abolition of Inams and Cash Grants (Amendment) Ordinance, 2024, is hereby repealed.

Mah. Ord. VIII of 2024.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

Section 2A of the Hyderabad Abolition of Inams and Cash Grants Act, 1954 (Hyd. Act No. VIII of 1955) provides for the powers of the State Government or authorised officer to decide certain questions relating to Inams and filing of appeals by aggrieved persons before the Collector and the Divisional Commissioner. Sub-section (3) of said section 2A provided that, the Government may, where no appeal is filed, call for the record of the proceedings of the authorised officer for the purpose of satisfying itself as to the legality, propriety or regularity of proceedings or decisions after the expiry of the period for appeal but not later than one year from such decision.

2. The Government upon inquiry into certain complaints about the legality of the orders passed by the authorised officers under sub-section 2A in respect of certain Inam lands was satisfied that such orders need to be revised. Therefore, in order to enable the Government or the Divisional Commissioner authorised to undertake revision of such orders in exceptional cases, sub-section (3) of the said section 2A was proposed to be amended, suitably.

3. The Government has by the Maharashtra Act No. XXV of 2015 amended sub-section (3) of section 6 of the said Act with a view to provide for transfer, regularisation of unauthorized transfer and conversion of the occupancy of Inam lands on payment of fifty per cent. of current market value of such land as a *Nazarana* and certain penalty to the State Government. The Government had formed a committee of revenue officers to study the provisions of said sub-section (3), need to amend the same and their possible consequences. The said Committee in its report had stated that in past several years there has been increase in market value of such lands, due to which response from the grant holders is less for transfer, regularization or conversion of such lands as per the above referred amendment. Therefore, the said Committee had recommended to reduce the amount of *Nazarana*. In view of various representations received from representatives of people and the recommendation of the said Committee, it was considered necessary to reduce the amount of *Nazarana* for transfer, regularisation and conversion of the occupancy of Inam lands payable under sub-section (3) of the said section 6 by suitably amending the said section.

4. As both Houses of the State Legislature were not in session and the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Hyderabad Abolition of Inams and Cash Grants Act, 1954, for the purposes aforesaid, the Hyderabad Abolition of Inams and Cash Grants (Amendment) Ordinance, 2024 (Mah. Ord. VIII of 2024), was promulgated by the Governor of Maharashtra on the 24th September 2024.

5. The Bill is intended to replace the said Ordinance by an Act of the State Legislature.

Nagpur,
Dated the 15th December 2024.

DEVENDRA FADNAVIS,
Chief Minister.